(TO BE PUBLISHED IN PART IV OF THE DELHI GAZETTE EXTRAORDINARY)

GOVERNMENT OF NATIONAL CAPITAL TERRITORY OF DELHI DEPARTMENT OF TRADE AND TAXES (POLICY BRANCH) VYAPAR BHAWAN, I.P. ESTATE, NEW DELHI-110 002

No. F.7(400)/Policy/VAT/2011

Dated:

NOTIFICATION

No. F.7(400)/Policy/VAT/2011 – In exercise of the powers conferred under Sub-Rule 5 of Rule 31 of the DVAT Rules, 2005, I, Rajendra Kumar, Commissioner, Value Added Tax, do hereby include three more banks in the already provided scheme for payment of tax, interest, penalty or any other dues under the DVAT Act, 2004, through electronic payment.

In addition to the already notified banks vide notifications No.F.7(7)/Policy-III/VAT/2005-06/929 dated 17.03.2008; No. F.7(7)/Policy-III/VAT/2005-06/341 dated 08/09/2008; No.F.7(7)/Policy-III/VAT/2005-06/130 dated 15/06/2009; No.F.7(7)/Policy-III/VAT/2005-06/864 dated 02/03/2010, No.F.7(7)/Policy-III/VAT/2005-06/1878-89 dated 06.01.2011, F.7(7)/Policy-III/VAT/2005-06/280 dated 06/07/2011 and No.F.7(400)/Policy/VAT/2011/582-594 dated 19.08.2011, the following banks are authorized for the facility of 'e'-payment:-

- 1. Corporation Bank
- 2. Indian Bank
- 3. Punjab & Sind Bank

Dealers having bank accounts with these Banks and having monthly or quarterly tax period shall avail of the 'e'-payment facility and make payment of tax, interest, penalty or any other amount due under DVAT Act, 2004 compulsorily. Part 'C' of the challan having unique Challan Identification Number (19 digit CIN) printed at the time of making payment on internet (concerned Bank's web site) will be accepted as proof of payment for enclosing with the return for the purpose of sub rule 3 of Rule 28 of DVAT Rules, 2005.

The dealers will obtain signed and stamped copy of Part 'D' of the challan from the concerned bank for their record. The amount so deposited will however be credited after confirmation from Reserve Bank of India as in operation now. Salient features of the scheme of e-payment are enclosed at Annexure-I.

These banks shall adhere to the security and other provisions of Information Technology Act, 2000.

(Rajendra Kumar)

Commissioner, Value Added Tax

No. F.7(400)/Policy/VAT/2011/934-949

Dated: 07/12/2011

Copy forwarded for information and necessary action to:-

- 1. Pr. Secretary (Finance) Finance Department, Govt. of NCT of Delhi, Delhi Sachivalaya, New Delhi.
- 2. The Pr. Secretary (GAD), Govt. of NCT of Delhi, Delhi Sachivalaya, New Delhi with one spare copy for publication in Delhi Gazette Part-IV (extraordinary) in today's date.

- 1. Dealer can make payment of tax/interest/penalty or other dues under Delhi Value Added Tax and / or Central Sales Tax Act through Internet for anywhere and at any time.
- 2. Payment has to be made from saving/current account by the dealer through web site of the concerned bank.
- 3. User ID and Password and other information will be provided by the concerned bank.
- 4. Part 'C' of the Challan may be printed after successful payment of the dues.
- 5. Check 19 digit Challan Identification Number (CIN) on the challan before printing the same.
- 6. Enclose Part 'C' of the challan after signing and stamping it with the return of the tax period to which the payment pertains at the time of filing the return with the Department of Trade and Taxes.
- 7. Check the payment so debited from the account statement after transaction.
- 8. Part 'D' of the challan will be sent by the concerned bank in lieu of the payment made for record after duly signing and stamping.
- 9. Payments made after 8.00 p.m. till 8.00 a.m. next day will be accounted in the next working days' payment and payment made between 8.00 a.m. to 8.00 p.m. on any working day will be accounted for the same day.
- 10. Payments made at any time on Sundays & holidays will be accounted in the next working day's payment.